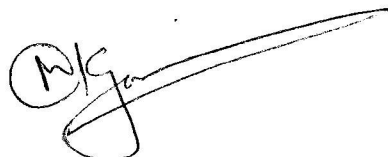


FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF BRIJ GOPAL CONSTRUCTION
COMPANY PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	BRIJ GOPAL CONSTRUCTION COMPANY PRIVATE LIMITED
2.	Date of Incorporation of Corporate debtor	1 st April, 2009
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, Delhi
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN: U70200DL2009PTC189053
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: A - 7/2, Shivaji Apptt., Sector 14, Rohini Delhi 110085. Corporate Office: 4th Floor, Vikas Surya Shopping Mall, Plot No. 18, Manglam Palace, Sector-3, Rohini, New Delhi - 110085.
6.	Insolvency Commencement date in respect of corporate debtor	27 th July, 2023
7.	Estimated Date of closure of insolvency resolution process	23 rd January, 2024 (180 th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	IBBI/IPA-001/IP-P-01960/2020-2021/13089 AFA Valid upto: 11.06.2024
9.	Address and Email of the Interim Resolution Professional as registered with the Board	T-1, 3rd Floor, Front Right Portion, Pankaj Arcade, Pocket MLU, Plot No. 16, Sector-5, Dwarka, Delhi -110075 Email: fcafcs19@gmail.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	Mavent Restructuring Services LLP, B-29, LGF, Lajpat Nagar-III, Delhi 110024 Email: cirp.brijgopalconstruction@gmail.com
11.	Last Date of Submission of Claims	10 th August, 2023 (14 days from the date of receiving the order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: -	(a) Web Link: - https://ibbi.gov.in/home/downloads (b) Not applicable



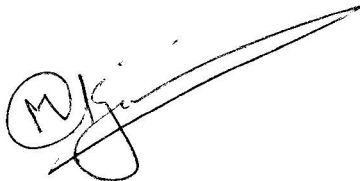
Notice is hereby given that the National Company Law Tribunal, Delhi Bench-III, ordered the commencement of a Corporate Insolvency Resolution Process against **BRIJ GOPAL CONSTRUCTION COMPANY PRIVATE LIMITED**.

The creditors of **BRIJ GOPAL CONSTRUCTION COMPANY PRIVATE LIMITED** are hereby called upon to submit their claims with proof, on or before **10th August, 2023** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.



Mukesh Kumar Jain

Interim Resolution Professional

BRIJ GOPAL CONSTRUCTION COMPANY PRIVATE LIMITED

IBBI Reg. No.- IBBI/IPA-001/IP-P-01960/2020-2021/13089

Phone: - +91-9818478173

Email: cirp.brijgopalconstruction@gmail.com, fcafcs19@gmail.com

Place: New Delhi

Date: 28.07.2023

Classifieds

PERSONAL

I, Yogesh Kumar, s/o Sant Lal, R/o- C4F/12, Janak Puri, Delhi-110058, have changed my name to Yogesh Kumar Kherra, permanently.
0040680160-9

I, Sita Gupta w/o Sanjay Kumar Gupta, R/o X/3661, Street No. 4, Shanti Mohalla, Gandhi Nagar, Delhi-110031, have changed my name to Sunita Gupta, permanently.
0040680206-7

I, Sanjay Gupta, s/o Late Sh. Ladale Sharan Gupta, R/o X/3661, Street No. 4, Shanti Mohalla, Gandhi Nagar, Delhi-110031, have changed my name to Sanjay Kumar Gupta permanently.
0040680206-6

I, MOHD KHALID S/O MOHD MOHSIN R/o-56-A/1, Lal Bahadur, Sastrri, Camp, R.K. Puram, Sector-7, Delhi-110022, declare that name, of mine and my wife has been wrongly written as KHALID and VERONICA in my, minor, daughter ALISHA NAAZ aged, 16 years in her-10th-Class Educational Documents. The actual name of, mine and my, wife are MOHD KHALID and VERONICA EKKA.
0040680177-9

I, MANISH VASHIST S/O SHRI BHAGWAN R/o-22, Auchandi Road, Bawana, Delhi-110039, declare that, name of, mine and my, father has, been wrongly, written as MANISH KUMAR VASHIST and SHRI BHAGWAN VASHIST in my, 10th-Class Educational Documents. The actual, name of, mine and my, father are MANISH VASHIST and SHRI BHAGWAN
0040680177-8

I, Md Sanjad Alam/ Md Sahjad Alam, s/o- Inamull Haque, R/o- WZ-235, B/A-1, Upper-Ground, Indrapuri, Delhi-110012, have changed my name to Shahzad Alam permanently.
0040680160-10

I, Jitender Kaur w/o Meet Singh, R/o M-67, WZ-114, Hari Nagar, Clock Tower, Delhi-110064, have changed my name to Jatinder Kaur, permanently.
0040680160-8

I, Nimesh Kumar Bansal S/o Ramdayal Gupta R/o Antriksh golf view-1, B-702 sector-78, Noida, Gautam Budha Nagar (U.P.)-201301 have changed my name to Nimesh Bansal for all future purposes.
0070855598-1

NORTHERN RAILWAY
Open E-Tender Notice

The Deputy Chief Signal & Telecom Engineer/TW, NDLS, Northern Railway, for and on behalf of 'The President of India' invites 'Open' e-tender under 'Two Packet System on the prescribed form for the under noted work:

Name of Work	Supply, Installation, Testing & Commissioning of Remote Diagnostic and Preventive Maintenance System for the signalling work in Tilak Bridge (Exclusive)-Chippyana Buzurg (Inclusive) and Lucknow (Inclusive)-Kanpur (Exclusive) Section of Northern Railway i.c.w. 160KMPH work.
Approx. Cost of the work	Rs. 16,20,21,152.72/- (Rs. Sixteen Crore Twenty lakh Twenty One Thousand One Hundred fifty Two and Paise Seventy Two only)
Earnest Money	Rs 9,60,100.00/- as mentioned in NIT on IREPS
Validity of Offer	90 days from the date of opening of tender
Availability of Tender	On IREPS Website
Closing date and Time of Tender	21.08.2023 at 11:30 AM. All other information as available in NIT on IREPS
Website where tender bid can be submitted	1. Bids are to be submitted online only. 2. Tenderer's must register on Indian Railways E-Procurement System (IREPS) site i.e. www.ireps.gov. in for participating in e-tender system. Necessary changes, Corrigendum/Addendum if required, would be posted on this site only. 3. Bidders will be able to submit their original/revised bids up to closing date & time only. 4. Manual bids/offers are not allowed against this tender. Any Manual offer received shall be ignored.
Period of completion	12 months from the date of issue of Letter of Acceptance
Cost of tender document	NIL

Note:
1. The reference time for all the above activities is 11.30 hours on the above mentioned date.
2. In case the intended date for opening of tenders is declared a holiday, the tenders will be opened on the next working day at the same time.
Tender No.: 172-Sig-TW-NR-T22 Date: 28.07.2023 2341/2023
Serving Customers With A Smile

PRAG BOSIMI SYNTHETICS LTD.
Registered Office : House No.4, Ambikagiri Nagar, Milan Path, R. G. Baruah Road, Guwahati - 781 024.
CIN No.: L17124AS1987PLC002758 Email: secretarial@bosimi.com, Website : www.pragbosimi.com

Statement of Unaudited Consolidated Financial Result for the Quarter ended June 30, 2023

Sr. No.	PARTICULARS	Quarter ended on			Audited 12 Months ended from April 2022- Mar.2023
		30-Jun-2023 (Unaudited)	31-Mar-2023 (Audited)	30-Jun-2022 (Unaudited)	
1	Total Income from Operations	283.76	23.10	92.03	166.77
2	Profit/(Loss) before exceptional and tax items	(239.41)	(492.80)	(258.58)	(1,210.08)
3	Profit/(Loss) before extraordinary item and tax	(239.41)	(492.80)	(258.58)	(1,210.08)
4	Profit/(Loss) from ordinary activities before tax	(239.41)	(492.80)	(258.58)	(1,210.08)
5	Net Profit/(Loss) for the period after Tax	(239.41)	(540.96)	(258.58)	(1,258.24)
6	Total other Comprehensive Income for the period	(239.41)	(540.96)	(258.58)	(1,258.24)
7	Paid-up equity share Capital (Face Value of Rs. 10/- each)	7,729	7,729	7,729	7,729
8	Reserves excluding revaluation reserves as per balance sheet of the previous accounting year				(5,829.80)
9	Earning Per Share (before extraordinary items) (of ₹ 10/- each)				
	a) Basic EPS	(0.31)	(0.70)	(0.33)	(1.63)
	b) Diluted EPS	(0.31)	(0.70)	(0.33)	(1.63)

The above is an extract of the detailed format of Consolidated Unaudited Financial Results for the quarter ended 30th June 2023 filed with the Stock Exchange/under Regulation 33 of the SEBI LODR Regulations, 2015. The full format of the unaudited results for the quarter ended 30th June 2023 is available on the Company website 'www.pragbosimi.com' and on the Stock Exchange website i.e. www.bseindia.com

For PRAG BOSIMI SYNTHETICS LTD.
Sd/-
RAKTIK KUMAR DAS
Whole Time Director
DIN No.: 05115126

Place : Mumbai
Dated : 27.07.2023

बैंक ऑफ महाराष्ट्र
Bank of Maharashtra
भारत सरकार का प्रमुख बैंक
एक परिवार एक बैंक

East Patel Nagar Branch
28/14, East Patel Nagar New Delhi-110008.
Fax : 011-42481310

Head Office: Lokmangal, 1501, Shivajinagar, Pune-400005

Appendix IV
POSSESSION NOTICE
[UNDER Rule 8(1) of Security Interest (Enforcement Rules, 2002)]

Whereas, The undersigned being the authorized officer of this Bank of Maharashtra, 28/14 East Patel Nagar, Delhi-110008 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act no. 54 of 2002) and in exercise of powers conferred under Section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 04.05.2023 Calling upon the borrower M/s. **Dynamic Tools & Technologies through its proprietor Mr. Manish Kumar Pandey** to repay the amount mentioned in the notice being **Rs. 2,94,93,786/-** plus unapplied interest @ 13.05% p.a. w.e.f. 01.05.2023 minus recovery if any within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower/ Guarantor and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rule on this 25th day of July of the year **Two Thousand Twenty Three**.

The borrower/ Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property subject to the charge of the **Bank of Maharashtra, 28/14 East Patel Nagar, Delhi-110008 for an Rs. 2,94,93,786/-** and interest thereon (less amount recovered after 01.05.2023).

Description of the Immovable Property
Equitable Mortgage of Office Space No. DCG4 - 1102 at 11th Floor at DLF Corporate Greens, Sector - 74A, Gurugram, Haryana, in the name of Mr. Manish Kumar Pandey

Sd/-
Mukesh Kumar
Date: 25.07.2023
Place: Delhi
Authorised Officer: Bank of Maharashtra

For All Advertisements Booking
Call : 0120-6651214

POONAWALLA HOUSING FINANCE LIMITED
(FORMERLY KNOWN AS MAGMA HOUSING FINANCE LIMITED)
REGISTERED OFFICE : 602, 6th Floor, Zero One IT Park, Sr. No. 79/1, Ghorpadi, Mundhiwa Road, Pune-411036

APPENDIX IV (SEE RULE 8(1))
POSSESSION NOTICE
(FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the Authorised Officer of Poonawalla Housing Finance Limited (Formerly known as Magma Housing Finance Limited) of the above Corporate/ Register office under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as the "said Act") and in exercise of the powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice below dated calling upon the below Borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13 (4) of the said Act read with Rule 8 of the said rules of the Security Interest Enforcement Rules 2002 on the dates mentioned herein below. The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Poonawalla Housing Finance Limited (Formerly known as Magma Housing Finance Limited) the amount and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details of Property taken in possession are herein below.

Sr. No.	NAME OF BORROWERS	DESCRIPTION OF PROPERTY	POSSESSION TAKEN DATE	DATE OF STATUTORY DEMAND NOTICE	AMOUNT IN DEMAND NOTICE (RS.)
1.	SURESH, SUNITA	ALL THAT PIECE AND PARCEL OF RESIDENTIAL FLAT NO. GF-1 ON GROUND FLOOR BUILT ON PLOT NO. 179 ADMEASURING BUILTUP ARCA S63 SQ. FT. FALLING UNDER KHASRA NO. 301 SITUATED AT AKASH VIHAR COLONY (AKASHWAN) IN VILLAGE SADULABAD PARGANA & TEHSIL LONI DIST. GHAZIABAD (U.P.). THE SAID PROPERTY "BOUNDARIES OF LAND/FLAT/ PLOT IN RESPECT OF THE SAID PROPERTY AS UNDER: EAST: H. NO. 6/2/69 WEST: H. NO. 6/2/71 NORTH: PUTLA ROAD SOUTH: PARK	24.07.2023	09-05-2023	LOAN NO. HF/0245/H/19/100103 RS.1920642.37/- (RUPEES NINETEEN LACS TWENTY THOUSAND SIX HUNDRED FORTY TWO AND THIRTY SEVEN PAISAS ONLY) PAYABLE AS ON 09/05/2023 ALONG WITH INTEREST @ 12.5 P.A. TILL THE REALIZATION.
2.	ARVIND KUMAR, ABHISHEK DHAMA, SEEMA, SANJAY TYAGI, SHIVI INFRASTRUCURE	ALL THAT PIECE AND PARCEL OF HOUSE NO. 6/2/10, MEASURING 92.25 SQ. METER, SITUATED AT RESIDENTIAL COLONY VAISHALI GHAZIABAD, TEHSIL & DISTT. GHAZIABAD, U.P.; HEREINAFTER CALLED THE "SAID PROPERTY" "BOUNDARIES OF LAND/FLAT/ PLOT IN RESPECT OF THE SAID PROPERTY AS UNDER: EAST: H. NO. 6/2/69 WEST: H. NO. 6/2/71 NORTH: PUTLA ROAD SOUTH: PARK	24.07.2023	15-02-2023	LOAN NO. HL/0245/H/14/100059 RS.3919506.70/- (RUPEES THIRTY NINE LACS NINETEEN THOUSAND FIVE HUNDRED SIX AND SEVENTY PAISAS ONLY) PAYABLE AS ON 15/02/2023 ALONG WITH INTEREST @ 14.05 P.A. TILL THE REALIZATION. AND LOAN NO. HL/0245/H/14/100060 RS.1355200.59/- (RUPEES THIRTEEN LACS EIGHTY FIVE THOUSAND TWO HUNDRED AND FIFTY NINE PAISAS ONLY) PAYABLE AS ON 15/02/2023 ALONG WITH INTEREST @ 16.05 P.A. TILL THE REALIZATION.
3.	SANJEEV, RENU SANJEEV,	ALL THAT PIECE AND PARCEL OF RESIDENTIAL PROPERTY AREA MEASURING 313 SQ. YDS. OUT OF TOTAL LAND AREA MEASURING 529 SQ. YDS., OUT OF ARAJ KHEWATI KHATA NO.31/34, MUSTKIL NO. 48, KILL NO. 5/2, 8.7/1 KITA 3 RAKKA 16 KANAL 0 MURLAKA 7/128 SHARE RAKBALAND AREA MEASURING 529 SQ. YDS. SITUATED IN THE WAKA MUJA PRAHLADPUR MAURA DING TEHSIL BALLABHGARH AND DISTRICT FARIDABAD, HARYANA AND BOUNDARIES OF THE PLOT EAST-RANVIR NORTH- ROAD WEST- DIGAR SOUTH-RAJEEV	25.07.2023	09-05-2023	LOAN NO. HF/0179/H/20/100182 RS.1180164.71/- (RUPEES ELEVEN LACS EIGHTY THOUSAND ONE HUNDRED SIXTY FOUR AND SEVENTY ONE PAISAS ONLY) PAYABLE AS ON 09/05/2023 ALONG WITH INTEREST @ 16.5 P.A. TILL THE REALIZATION. AND LOAN NO. HF/0179/H/21/100135 RS.634507.05/- (RUPEES SIX LACS THIRTY FOUR THOUSAND FIVE HUNDRED SEVEN AND FIVE PAISAS ONLY) PAYABLE AS ON 09/05/2023 ALONG WITH INTEREST @ 15.75 P.A. TILL THE REALIZATION.

PLACE: GHAZIABAD, FARIDABAD
DATED: 29.07.2023

Sd/- AUTHORIZED OFFICE
POONAWALLA HOUSING FINANCE LIMITED
(FORMERLY KNOWN AS MAGMA HOUSING FINANCE LIMITED)

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF BRIJ GOPAL CONSTRUCTION COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	BRIJ GOPAL CONSTRUCTION COMPANY PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	1st April, 2009
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U70200DL2009PTC189053
5. Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: A - 7/2, Shivaji Apptt. Sector 14, Rohini, Delhi-110085. Corporate Office: 4th Floor, Vikas Surya Shopping Mall, Plot No. 18, Manglam Palace, Sector-3, Rohini, New Delhi - 110085.
6. Insolvency commencement date in respect of Corporate Debtor	27th July, 2023
7. Estimated date of closure of insolvency resolution process	23rd January, 2024 (180th day from the date of commencement of insolvency resolution process)
8. Name and registration number of the insolvency professional acting as Interim Resolution Professional	Mukesh Kumar Jain Reg. No.: IBB/IPA-001/JP-P-01960/2020-2021/13089 AFA valid upto: 11.06.2024
9. Address & email of the interim resolution professional, as registered with the board	T-1, 3rd Floor, Front Right Portion, Panjag Arcade, Pocket MLU, Plot No. 16, Sector-5, Dwarka, Delhi - 110075. E-mail: fcafcs19@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Mavent Restructuring Services LLP, B-29, LGF, Lagat Nagar-III, Delhi 110024 E-mail: cirp.brijgopalconstruction@gmail.com
11. Last date for submission of claims	10th August 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Delhi Bench-III, ordered the commencement of a Corporate Insolvency Resolution Process against Brij Gopal Construction Company Private Limited on 27th July, 2023. The creditors of Brij Gopal Construction Company Private Limited are hereby called upon to submit their claims with proof, on or before 10th August, 2023 to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only. The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means. A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (Not Applicable) in Form CA. Submission of false or misleading proof of claims shall attract penalties. Mukesh Kumar Jain Interim Resolution Professional for Brij Gopal Construction Company Private Limited Date : 28.07.2023 | Place: New Delhi | Regn. No.: IBB/IPA-001/JP-P-01960/2020-2021/13089

सूचना
मेरे मुम्बईकल कोडवाल क्विजोर विचारों एवं सुगुणनला विचारों से 24, केवल पार्क, आजादपुर दिल्ली 110033 ने अपने पुत्र अक्षय विपरीत, सुदु सरोज कुमारी एवं पीती आरथ्या विपरीत एवं पीत समर्थ विपरीत को उनके गलत आचरण एवं व्यवहार के कारण अपनी चर्च एवं अचल सम्पत्ति से वेस्ट्रन कर दिया है। मेरे मुम्बईकल एवं उनके पुत्र अक्षय अरोड़ा का राशि अरोड़ा से अब अपने कोई संबंध नहीं है।

Sd/-
INDER MOHAN
Advocate
Enrol Number D/2600/22

PUBLIC NOTICE
My client FATIMA W/O LATE IKRAMMUDIN, R/O A-83, NEAR BADI IDGAH, CHATTAR PUR, SOUTH DELHI-110074, do hereby sever all her relations and debt her son Mohammad Araf and his wife Shehbaz and their children from all her moveable and immovable properties due to their ill-behaviour. Anyone dealing with them, will do at his own cost, risk and responsibility, my client will not be responsible of their any dealings/acts whatsoever.

ABDUL MAJID (Advocate)
Ch.No. 166, Saket Lawyers Chamber Block, Saket Court, Delhi

PUBLIC NOTICE
My clients Bishan Singh Malik S/o Bhagwan Singh & Saroj Malik W/o Bishan Singh Malik both R/o 74-75, 3rd Floor, Pocket-16, Sector-24, Rohini, Delhi-110085, hereby disown their son Ashish Malik. Henceforth they will not have any right/share in my client's properties and my clients shall not be responsible for his acts.

Sd/- S.S. Malik (Advocate)
C-1/121, Sector-11, Rohini, Delhi-85

PUBLIC NOTICE
General Public is hereby informed that my clients SH. NEM CHAND SHARMA S/O LATE DEVI PRASAD and his wife SMT. KALASHO DEVI R/O 27A, Bhm Gall, Vishwas Nagar, Shahdara, Delhi-110032 have severed all their relations with their daughter Smt. VARSHA SHARMA (divorcee) and her son DAKSH SHARMA as Varsha Sharma is a characterless lady. My both clients have disowned and disavowed their said daughter and her son from all their moveable and immovable properties. Any person dealing with aforesaid Smt. Varsha Sharma and Sh. Daksh Sharma S/O Smt. Varsha Sharma will do so at his/her/their own risk and responsibilities and my clients will not be responsible for any act, deed or dealing done or conducted by Smt. Varsha Sharma and Sh. Daksh Sharma.

UCHIT BHANDARI (ADVOCATE)
Date: 27-07-2023

"IMPORTANT"
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I choose substance over sensation.
Inform your opinion with credible journalism.

The Indian Express.
For the Indian Intelligent.

The Indian EXPRESS
— JOURNALISM OF COURAGE —

Place: New Delhi
Date: 28/07/2023

MOONGIPA CAPITAL FINANCE LTD
(CIN: L65993DL1987PLC028669)
Regd. Office: 18/14, W.E.A., Pusa Lane, Karol Bagh, New Delhi-110005
Phone no.: 011-41450121
Email: moongipac@gmail.com, Website: www.moongipa.com

STATEMENT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2023
(Amount Rs. in Lacs, except per share data)

S. No.	Particulars	Quarter Ended		Year Ended	
		30.06.2023 Unaudited	31.03.2023 Audited	30.06.2022 Unaudited	31.03.2023 Audited
1	Total Income from Operations (Net)	112.67	39.81	75.18	198.26
2	Net Profit/Loss for the period (before tax, Exceptional and/or Extraordinary Items)	52.89	(65.15)	(196.51)	(225.65)
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	52.89	(65.15)	(196.51)	(225.65)
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	48.01	(61.98)	(120.64)	(152.01)
5	Total Comprehensive Income for the period [Comprising Profit/Loss for the period (after tax) and Other Comprehensive Income(after tax)]	48.01	(61.98)	(120.64)	(152.01)
6	Paid-up equity share capital (face value of Rs. 10/- each)	305.48	305.48	305.48	305.48
7	Reserve (excluding Revaluation Reserve) as show in the Audited balance sheet of the previous year	160.64	312.66	312.66	312.66
8	Earning Per Share (EPS) (of Rs. 10/- each) (for continuing and discontinued operations)				
	a) Basic	1.57	(2.03)	(3.95)	(4.98)
	b) Diluted	1.57	(2.03)	(3.95)	(4.98)

NOTES :
1. The above standalone Unaudited Financial Results for the quarter ended June 30, 2023 have been reviewed by the Audit Committee and approved by the Board of Directors at their Meeting held on 28th July, 2023.
2. The above is an extract of the detail format of the Standalone Unaudited Financial Results for the quarter ended June 30, 2023, filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligation & Disclosure Requirements) Regulation 2015. The complete format of the above Financial Result is available on the Stock Exchange website (www.bseindia.com) and company's website (www.moongipa.com).

For and on Behalf of Board of Directors of
MOONGIPA CAPITAL FINANCE LTD
Sd/-
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